

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 39968/2012

(Arising out of impugned final judgment and order dated 06/09/2012
in CMWP No. 155/2005 passed by the High Court of Judicature at
Allahabad)

NIRMAL DEVI

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(With interim relief and office report)
(For final disposal)

Respondent(s)

Date : 18/01/2016

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Avnish Singh, Adv.
Mr. Ankur Yadav, Adv.
Mr. Ujjawal Pandey, Adv.
Ms. Asha Gopalan Nair, Adv.

For Respondent(s)

Mr. Mukesh Verma, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2016.01.19
08:30:44 IST
Reason: